

FRIDAY, THE 7TH DAY OF AUGUST 2026

WP(PIL) No. 81 of 2026

PAULY VADAKKAN

VS

STATE OF KERALA & OTHERS

ADVS FOR PETITIONER/S:

SRI.JOMY K. JOSE, SHRI.SALMAN FARIS, SMT.RIYA A.

ADVS FOR RESPONDENT/S:

SHRI.ANTONY MUKKATH, SHRI.K.ANAND, ADDITIONAL STANDING
COUNSEL, KOCHI MUNICIPAL CORPORATION

Soumen Sen, C.J. & Syam Kumar V.M., J.

W.P.(PIL) No.81 of 2026

Dated this the 7th day of August, 2026

Appearance:

For the Petitioner : Ms.Riya A.

For the Respondents : Mr.Biju Meenattoor, Sr.G.P.
Mr.Antony Mukkath for R2
Mr.K.Anand, Additional Standing
Counsel for R3

ORDER

Soumen Sen, C.J.

We are not satisfied with the explanation offered by the State Government for not considering and releasing an amount of ₹10 Crores, as an estimate for the work has already been prepared in accordance with the MoRTH Specifications, using the DSR rates adopted in PRICE 3.

2. On the earlier occasion, the learned Advocate General had assured that steps would be taken for quick resolution of the issues raised by the petitioner.

3. We direct the Additional Finance Secretary to file an affidavit with regard to the release of the fund in accordance with the estimate prepared and submitted for

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..3..

the work in question.

The matter stands adjourned to 2nd September 2026.

Sd/-
Soumen Sen
Chief Justice

Sd/-
Syam Kumar V.M.
Judge

ds 07.08.2026